GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 2927

TO BE ANSWERED ON WEDNESDAY, 10th JULY 2019

VOTER LIST

2927. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Delhi High Court has directed the Election Commission not to register the names of foreign nationals in voting list at any cost and include only the names of Indian Citizens in voting list for independent and fair elections;
- (b) if so, the details thereof;
- (c) whether the election commission has directed the State Governments to strictly comply with the High Court's orders;
- (d) whether cases of inclusion of names of foreign nationals in voters list during the last three years and current year have come to the notice of the Government; and
- (e) if so, the details thereof, State-wise and the action taken in this regard?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): The Election Commission has informed that no such order passed by Delhi High Court asking the Commission not to register the

names of foreign nationals on voting list for independent and fair elections, has been received in the Commission.

(d) & (e): The Commission has informed that no such case has come to its notice during the years 2016, 2017 and 2019. However, during 2018, one complaint each was reported from the States of Telangana, West Bengal and Gujarat. Whenever such complaints are received, the Electoral Registration Officer in the concerned States/UTs take suitable action to investigate the matter and get the names of such persons deleted from the electoral rolls. The Electoral Photo Identity Card issued to them is also confiscated.